

Member means art, painting, architecture, etc. then for those courses no foreign exchange is allowed.

डा० गोविन्द दास: क्या इस बात का नियमों में ध्यान रखा गया है कि विदेशों में हम ऐसे ही विद्यार्थियों को जाने दें कि जिनको उनके विषय यहाँ नहीं पढ़ाए जा सकते और केवल उन्हीं विषयों के लिए विद्यार्थी, बाहर भेजे जायें जिनकी शिक्षा यहाँ नहीं है ?

श्रीमती तारकेश्वरी सिन्हा : जी हाँ ।

Shri P. G. Sen: Is it a fact that the students who are given scholarships by the Italian Government for short-term study of 3 months in Italy are denied foreign exchange even to the extent of incidental charges and passage?

Shrimati Tarkeshwari Sinha: I do not have the list of persons who are denied foreign exchange and on what criteria. I have stated the general principles following the rules and regulations. Only those people who come under the approved list are allowed foreign exchange. We also keep in view that for the courses for which facilities are available here, they are not allowed to go. For example, for FRCS and MRCP we are not allowing persons to go abroad.

Shri Tyagi: I want to make it quite sure from the hon. Minister. May I take it that no Indian student has been allowed during these years for study in Grammar Schools...

Shri Sonavane: The hon. Member is addressing the question to the Minister and not to the Chair.

Mr. Speaker: Objection is being taken that the hon. Member is addressing the questions to the Minister direct.

Shri Tyagi: I am sorry; her face was so attractive.

Mr. Speaker: Order, order. We all know Mr. Tyagi's feelings, but he should subdue them here.

Shri Tyagi: May I take it that no Indian student has been allowed during these few years to go to U.K. or other foreign countries for study in ordinary Grammar Schools or in Oxford and Cambridge Universities for postgraduate or graduate training?

Shrimati Tarkeshwari Sinha: The question is with regard to foreign exchange. No foreign exchange has been allowed.

Shri Bhagwat Jha Azad: The reason given for allowing technical students to go abroad is shortage of technical hands in the country. We want to know through most of the supplementaries why students in art subjects, for whom study facilities are available here, are allowed to go abroad and given foreign exchange, and technical hands are not being given foreign exchange.

Shrimati Tarkeshwari Sinha: Facilities available in India for technical training do not commensurate with the requirements of technically trained personnel. So, we do allow foreign exchange for technical training abroad, to fulfil the requirements of the Plan programmes.

D.V.C.

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*1136. { Shri P. R. Chakraverti;
Shri Sidheshwar Prasad;
Shri Bhagwat Jha Azad;

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the West Bengal Government have, in their representation to the Centre, emphasised that the wide gap between the objectives and achievements of the D.V.C., particularly in the field of irrigation, has changed the entire economic aspect of the project;

(b) whether the West Bengal Government have insisted on the reallocation of the cost of D.V.C. Dams and their maintenance charges among the three participating Governments in conformity with realities; and

(c) the steps taken to settle the dispute?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) The State Government did not agree with the allocation of the cost of the D.V.C. Dams to the three main objects as worked out by the Corporation. They have observed that due to inadequacy of storage in the existing reservoirs to meet fully the requirements of irrigation, both *kharij* and *rabi*, Navigation and flood control as designed, the economic aspect of the D.V.C. scheme had changed.

(b) The Government of West Bengal have not agreed to the allocation of the cost of the D.V.C. Dams worked out by the D.V.C. on the basis of storage capacity earmarked for different purposes.

(c) The matter is under arbitration before an arbitrator appointed for the purpose under section 49 of the D.V.C. Act, 1948.

Shri P. R. Chakraverti: In view of the fact that the actual irrigation was only about 6.5 lakh acres as against the target of 9.73 lakh acres as noted in the report of the Ministry, may I know how the Government proposes to persuade the West Bengal Government to accept the responsibility of operation and maintenance of the barrage and irrigation systems?

Shri Alagesan: Sir, it is true that the irrigation at present is for 6.5 lakh acres as against 9.73 lakh acres. The rest of the irrigation can be achieved by digging proper water courses and also feed channels. The DVC and the West Bengal Government have agreed to dig the water courses and field channels in a co-ordinated manner. We had offered some years ago that the barrage and the irrigation system can be taken over by the West Bengal Government. We have been pursuing it. I have had talks with the West Bengal Ministers also on this subject. They are considering it and I think we will be able to come to a decision soon.

Shri P. R. Chakraverti: In view of the fact that the operation and maintenance wing of the electricity department of the DVC has been transferred to Maithon in the interest of operational efficiency, may I know when the proposed transfer of the headquarters to Maithon in the district of Dhanbad will be given effect to and whether the delay is caused because of the dispute or some other cause?

Shri Alagesan: I have answered this question on several occasions on the floor of the House. It has been agreed to in principle. It means a lot of money being spent on buildings etc. It will be done in stages.

Shri Siddheswar Prasad: The hon. Minister stated that the matter is before arbitration. May I know whether he will be able to tell us the terms of reference?

Shri Alagesan: As I said, the DVC worked out the allocation of cost between the three subjects: irrigation, power and flood control. This allocation was not accepted by the two State Governments of Bihar and West Bengal and therefore they have gone in for arbitration against this decision.

Shri Siddheswar Prasad: What are the terms of reference?

Shri Alagesan: The various parties will put forward their case and the arbitrator will decide. The terms of reference are, broadly, to decide how the allocations are to be made. The present allocation made by the DVC has been objected to by both Bihar and West Bengal Governments.

Shri Bhagwat Jha Azad: Since the State Governments of Bihar and West Bengal cannot be forced to pay for the things which are not there—the achievement falling short of expectation—could we know whether the Central Government is taking up the matter to assess how far the achievements will be there now in the DVC?

Shri Alagesan: It is not very correct to say that the DVC has fallen short of achievement. As I said, instead of 9.73 lakh acres 6.5 lakh acres have been irrigated. In several irrigation schemes the full potential is not utilised; it is reached only over a period of years. The same thing is happening in the DVC. The power part of it is going on all right. It is true that we have not created enough flood control capacity in the various dams of DVC and they cannot the entire flood. To that extent there may be shortfall.

Shri Bibhuti Mishra: The hon. Minister, Shri T. T. Krishnamachari, in his statement said that the working of the DVC dam is not satisfactory. What is the opinion of the Government?

Mr. Speaker: It cannot be answered here.

Shri Bhagwat Jha Azad: The hon. Minister is present. What has the Government to say about it.

Mr. Speaker: Order, order.

श्री विभूति मिश्र : अध्यक्ष महोदय, इस समय श्री ति० त० कृष्णमाचारी यहाँ बैठे हुए हैं। उन्होंने कहा था कि इसका काम सन्तोषप्रद नहीं है और डी० वी० सी० में उनकी राय में कहीं कहीं खराबियाँ हैं, अब सरकार को इस बारे में जवाब देना चाहिए कि वास्तविक स्थिति क्या है? हम मेम्बर्स लोग इसके बारे में पूरी तरह जानना चाहते हैं कि आखिर इस बारे में क्या सही स्थिति है?

अध्यक्ष महोदय : जिस शकल में आप सवाल करते हैं उसमें वह ऐलाऊ नहीं हो सकता है। माननीय सदस्य ने बतलाया कि एक दफा एक मिनिस्टर ने इसके बारे में एक राय दी थी तो अब आपकी क्या राय है, अब मैं इसको कैसे ऐलाऊ करूँ ?

श्री विभूति मिश्र: दो मिनिस्टर्स दो तरह की बात करे तो क्या यह जरूरी नहीं है कि सरकार द्वारा उसके बारे में सही स्थिति क्या है यह हाउस को बतलाई जाय? यह हाउस एक सोवरन बॉडी है और आप उसके अध्यक्ष है। इसको सफाई होनी चाहिए, कि कौन आदमी टोक कहता है और कौन गलत कहता है।

अध्यक्ष महोदय : जरूर होना चाहिए, यह में भी चाहता हूँ मगर शकल इसकी दूसरी होनी चाहिए।

Shri D. N. Tiwary: May I know whether Government has taken note of the statement of Shri T. T. Krishnamachari and considered the matter. I want to know the decision of Government in this matter.

Mr. Speaker: He wants to know whether a decision has been taken after taking note of the opinion expressed by Shri T. T. Krishnamachari.

Shri Alagesan: If it is meant that we should always try to improve matters, certainly, we will do it.

Shri K. N. Tiwary: May I know the percentage of water and power utilised by Bihar and West Bengal Governments respectively and the financial burdens borne by the respective governments and the Centre?

Shri Alagesan: I cannot give the exact figures now. I want notice.

Dr. Ranen Sen: May I know whether there is shortfall of production of thermal electricity and irrigation potential in DVC? May I also know whether it is a fact that of the three participants of DVC, the West Bengal Government has to pay most in regard to the functioning of DVC?

Shri Alagesan: All these have been done with reference to certain principles on the basis of which allocation of costs is made. The flood control part has to be borne entirely

by the West Bengal Government and also most of the irrigation part. The power part is being shared by all the three governments. It is being done as per the principles laid down in the Act itself.

Shri Hem Barua: In view of the fact that lack of planning and administrative inefficiency are the basic causes, as pointed out by the Public Accounts Committee, for the failure of DVC, may I know whether Government have visualized any organisational change, as in the case of Hindustan Steel?

Shri Alagesan: I cannot accept the hypothesis on which the hon. Member proceeds that the DVC has failed in its objective.

Shri Hem Barua: That is what the Public Accounts Committee has said.

Shri Alagesan: DVC has tried to live up to its purpose, as much as it can.

Sub-Soil Water in Nimri

*1137. **Shri R. G. Dubey:** Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether it is a fact that sub-soil water in Nimri was about three feet below ground when the construction work of houses under the Low Income Group Housing Scheme was started;

(b) whether it is a fact that on account of the sub-soil water 648 houses in Nimri are in danger; and

(c) if so, the steps Government are taking to prevent the damage and danger to houses and lives of people living there?

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar): (a) Delhi Administration have advanced a loan of Rs. 32 lakhs to the Delhi Municipal Corporation for the construction of houses at Nimri under the Low Income Group Housing Scheme. It is understood that when the foundations

for the houses were laid by the Corporation in 1961, the sub-soil water at the site was more than 3 feet below ground level.

(b) and (c). The level of the sub-soil water in the Nimri area is high but the Corporation's scheme provides for proper drainage and the diversion of an existing irrigation channel with a view to bringing down the level of the sub-soil water. There is no danger to the houses. The houses are nearing completion.

Shri R. G. Dubey: May I know whether any trial boring has taken place before the site was selected for construction?

Shri P. S. Naskar: I think the Delhi Municipal Corporation, which is executing the scheme, took all the possible measures.

Shri R. G. Dubey: Does it mean that despite the fact that sub-soil water in that area was very high, which will mean very much enhanced cost of construction, the experts advised the selection of this site?

Shri P. S. Naskar: I do not know that, but the Corporation have informed us that there is no danger to these houses on account of the sub-soil water.

Shri D. C. Sharma: The problem of sub-soil water does not concern only Nimri. It concerns the whole of Delhi.

Mr. Speaker: This question is in regard to Nimri.

Shri D. C. Sharma: I was saying that the incidence of sub-soil water does not concern only Nimri.

Mr. Speaker: I was saying that this question relates to Nimri.

श्री प्रकाशवीर शास्त्री: क्या मैं जान सकता हूँ कि नीमड़ी और उसके आस पास के क्षेत्रों में जो इस से लगती हुई कौलिनियाँ हैं, उनकी जमीन में पानी का स्तर कुछ ऊपर आ गया है, यदि हाँ, तो क्या सरकार ने इस सम्बन्ध में कुछ जानकारी ली थी ?